- (b) if so, the details thereof and the reasons for issuing such direction to Banks; and
- (c) what remedial measures Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Reserve Bank of India (RBI) has informed that no instructions have been issued by RBI to banks not to open accounts of citizens who have single name or having no surname.

(b) and (c) In view of reply to (a) above, do not arise.

Tax evasion by DLF

1287. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether Income Tax Department has sought Rs. 1180/- crores as tax from DLF and its 22 subsidiary companies;
- (b) if so, the details of tax evaded by DLF and its subsidiaries, company-wise, separately;
- (c) whether Government was aware that DLF has also been evading service tax for the last three years; and
- (d) if so, the details thereof and the service-tax paid by DLF during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) The data about raising of demand against a corporate house and its subsidiaries/associates is not maintained centrally. However, as on 31-12-2010, a total sum of Rs. 248.76 crore is outstanding in the case of M/s. DLF Ltd. for various assessment years.

(c) and (d) The information is being collected and will be laid on the Table of the House.

Restoration of transport subsidies and Central Excise Duty for NE States

1288. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of FINANCE be pleased to state:

- (a) whether the amendments made by the Ministry and the Department of Industrial Policy and Promotion (DIPP) diluting the provisions relating to transport subsidy and Central Excise Duty in context of the North-Eastern States, is impeding investment in the region;
 - (b) if so, the details thereof;